

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE STAKEHOLDERS OF MAJESTIC MARKET RESEARCH SUPPORT SERVICES LIMITED	
SL.NO.	PARTICULARS DETAILS
1.	Name of Corporate Debtor Majestic Market Research Support Services Ltd
2.	Date of Incorporation of Corporate Debtor 5-11-2003
3.	Authority under which Corporate Debtor is incorporated/registered ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74130MH2003PLC143000
5.	Address of the registered office and principal office (if any) of corporate debtor C-108, 1st FLOOR, KANAKIA ZILLION, GATEWAY TO BKC, LBS MARG, KURLA (WEST), MUMBAI - 40070
6.	Date of closure of Insolvency Resolution Process 15th May, 2024
7.	Liquidation commencement date of Corporate Debtor 20th May, 2024 i.e. the date of receipt of the copy of the order for liquidation of the corporate debtor
8.	Name and Registration number of the Insolvency Professional acting as liquidator Anil Seetaram Vaidya Registration No. IBBI/IPA-002/IP-N00067/2017-18/10145
9.	Address and E-mail of the Liquidator, as registered with the Board Plot No.107, Survey no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune- 411038. Email : anilvaidya38@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator Address: Plot no. 107, Survey no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune- 411038. Email : liq.transfab@gmail.com
11.	Last date for submission of claims 19th June, 2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Majestic Market Research Support Services Limited on 15th May, 2024 under section 33 of the Code a copy of which was received on 20th May, 2024
The stakeholders of Majestic Research Support Services Limited are hereby called upon to submit their Claims with proof on or before 19th June, 2024 to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Date : 22-5-2024
Place: Pune

(Anil Seetaram Vaidya)
Liquidator